

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5188
ANSWERED ON:26.04.2013
REHABILITATION OF GIRLS
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has any rehabilitation action plan scheme for girls who are released from juvenile homes; and
- (b) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (b): Section 44 of the Juvenile Justice (Care and Protection of Children) Act, 2000 mandates the State Governments/UT Administrations to have 'after care programmes' for taking care of children, including girls, for a period of three years, after they leave Observation/Special Homes on achieving adulthood, to enable them to lead an honest, industrious and useful life. The Government, in the Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely Integrated Child Protection Scheme (ICPS), under which financial assistance is provided to State Governments/UT Administrations for, inter-alia, after care services for such children including girls, to help sustain them during the transition from institutional to independent life. The services include housing facilities, vocational training, help to gain employment, counseling and stipend etc.